

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE
BENCH AT CHENNAI

APPLICATION NO 191 OF 2020

IN THE MATTER OF

Tribunal on its own motion-SUO MOTU

Based on the News item in the Times of India Newspaper,
Chennai Edition dated 24.09.2020,

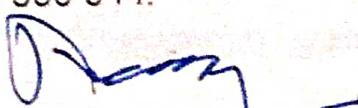
"In Pallavaram, the road is a dump yard"

Applicant.

Versus

1. The Principal Secretary to Govt. of Tamil Nadu,
Health and Family Welfare Department, Govt. Secretariat,
Fort St. George,
Chennai, Tamil Nadu – 600009.
2. The Secretary to Govt. of Tamil Nadu,
Department of Environment, Govt. Secretariat,
Fort St. George,
Chennai, Tamil Nadu – 600009.
3. Additional Chief Secretary to Govt. of Tamil Nadu,
Municipal Administration and Water Supply Department,
Govt. Secretariat,
Fort St. George,
Chennai, Tamil Nadu – 600009.
4. The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Anna Salai,
Guindy,
Chennai, Tamil Nadu – 600032.
5. Commissionerate of Municipal Administration
Rep. by its Commissioner,
No.78, Urban Administrative Building,
Santhome High Road,
Chennai – 600028.
6. The District Collector,
Chengalpet District,
Collector Office,
GST Road, Chengalpattu – 603 001.
7. Pallavapuram Municipality,
Rep. by its Commissioner,
New Colony, Chrompet,
Chennai - 600 044.

Respondents.


COMMISSIONER
Pallavapuram Municipality,
Chromepet, Chennai-600 044

Action Taken Report Filed by the 7th RESPONDENT

I, C. Mathivanan, son of Chellaiah, Hindu aged about 57 years, working as Commissioner, Pallavapuram Municipality, do hereby solemnly affirm and sincerely state as follows:-

1. I am the commissioner of the Pallavapuram Municipality the seventh respondent herein and well conversant with the facts of the case from the connected files.

2. The issue under consideration of this Honourable Tribunal relates to the accumulation of the solid wastes in the area of the Ganapathipuram Solid waste Transfer Station on the Radial Road, from Pallavaram to Thuraipakkam.

3. It is submitted that this Honourable Tribunal had issued orders on 16-01-2020 in O.A. No 208 of 2017, restraining this respondent from taking the solid waste to the Vengadamangalam Solid waste management facility which is a site of more than 50 acres assigned for the purpose of disposal of solid wastes of the four Municipalities of Pallavaram, Tambaram, Pammal and Sembakkam.

4. I submit that the action to clear the dumped solid wastes had been taken and the total extent of Solid waste was estimated to be 17340 tonnes and the same was removed on a daily basis at 25 to 30 loads every day.

5. Due to the default of the concessionaire in the processing of the Solid wastes, and having left the waste to get accumulated, the Order of injunction was granted. Due to the said order of injunction, the Municipalities had approached the Greater Chennai Corporation for disposing off the Solid wastes in the facilities of the GCC.

6. As per the permission of the GCC, the Solid wastes was permitted to be disposed off in Perungudi Dump yard of the GCC from


COMMISSIONER
Pallavapuram Municipality,
Chromepet, Chennai-600 044

28-01-2020 till 20-08-2020 in a total of 210 days and a total of 1050 Trips. (total 10500 Tons). A daily quantum of 40 Tons was permitted. On the other hand the daily collection of Solid waste for Pallavapuram alone is 104 Tons.

7. From 20-08-2020 to 10-09-2020, the work of disposal was entrusted to one M.s SRM services, who had removed 166 Loads amounting to 1494 Tons.

8. Another permission was given to dispose off the Solid wastes in the Solid waste management Facility run by the Kattankulathur Panchayat Union in Appur Village temporarily and 153 loads were sent amounting to 1377 Tons for the period from 21-04-2020 to 31-05-2020.

9. In the daily collection of Solid wastes, apart from the quantum allowed to be dumped in Perungudi Dump and subsequently in Kodungaiyur Dump Yard of the GCC, the accumulation of the Solid waste at the Transfer Station was mounting and due to the same, the news item has been published and the Tribunal has taken up as a Suo Motu case.

10. Now after the efforts to dispose off the accumulated solid wastes from the Ganapathipuram Waste transfer station, out of the total accumulated 17340 tons, 13371 tons has been removed and the balance yet to be removed as on date is 3969 Tons as on 20-09-2020. The permission for disposal of the Solid wastes at Kodungaiyur dump yard of the GCC, was given on 22-09-2020 for dumping 40 Tons per day.

11. The work is entrusted to private Truck operators and the Solid waste accumulated is being removed on a daily basis. Due to the distance from Ganapathipuram to Kodungaiyur which is 55 Kilometres (110 Kilometres per trip) the trucks are able to carry out 4 trips in a day and a total of 40 tons per days is being moved.

12. The Solid waste is being **segregated at source** in the collection points itself. Out of the daily collection of 104 tons, 30 tons of


COMMISSIONER
Pallavapuram Municipality,
Chromepet, Chennai-600 044.

wet waste is processed in the Micro Compost Centers and the rest is dry wastes from which about 2 Tons of recyclables are removed and residual waste approximately 60 to 70 tons are getting accumulated. Out the same 40 tons of is moved to Kodungaiyur. Therefore about 30 tons per day is getting accumulated in Ganapathipuram. Due to this the various means of disposal of the accumulated Solid waste is being undertaken, including moving the same to other processing centers such as Appur Solid Waste Management Facility.

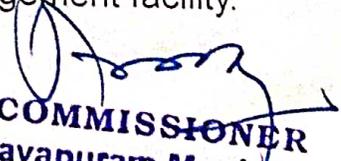
13. There is no Construction and Engineering Waste (C& E Waste) that is accumulated in the Ganapathipuram site. The same is being dumped in the allocated spaces of low lying areas of the town and in designated Land fill site at Vengadamangalam.

14. The permission for disposing off the Solid wastes at Kodungaiyur Dump yard of the GCC is given upto the end of December 2020 as per the proceedings dated 22-09-2020.

15. Apart from the above works, the efforts of setting up a Incineration facility at Vangadamangalam Solid Waste management facility is pending for approval and the Tender process has been initiated for the operation of two numbers of Incinerators for the daily of 100 TPD.

16. The Application for the Consent to Establish of the two Incinerators are pending with the TNPCB and they have sought for certain clarifications. Mainly they have required the details of the manner of utilising the heat generated by the Incinerators for useful purposes. The TNPCB has been requested to process the application for the CTE and also suggest technologies for the utilisation of the Heat from the Incinerators.

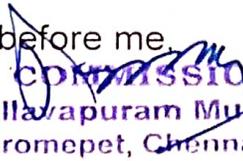
17. It is therefore submitted that the clearance of the accumulated Solid wastes in Ganapathipuram Transfer Station is being carried out in right earnest and it is expected to be completed in full when once the Incinerators are set and start operation at Vengadamangalam Solid Waste Management facility.


COMMISSIONER
Pallavapuram Municipality,
Chromepet, Chennai-600 044

18. The permission petition for setting up the Incinerators in Vengadamangalam is pending in O.A. Number 208 of 2017 before this Honourable Tribunal. Further the work of clearing the legacy waste at Vengadamangalam by Bio-mining process has started already.

Hence I therefore prayed that this Hon'ble Tribunal may be pleased to dispose-off the Application No.191 of 2017 and thus render justice.

Solemnly affirmed at Chennai
on this the 19th day of December 2020
and signed his name in my
presence At Chennai.

before me,

COMMISSIONER
Pallavapuram Municipality,
Chromepet, Chennai-600 044.

Advocate, Chennai.


S. RAM SENTHIL KUMAR
ADVOCATE, E. No.2522/06
D5, 31/15, 1st Main Road,
Gandhi Nagar, Adyar,
Chennai - 600 020.

பெருநகர சென்னை மாநகராட்சி

அனுப்புநர்,
ஆணையர்
பெருநகர சென்னை மாநகராட்சி
ரிப்பன் மாளிகை,
சென்னை - 600 003

பெறுநர்,
நகராட்சி நிர்வாக ஆணையர்
நகர நிர்வாக அலுவலக வளாகம்
75, சாந்தோம் நெடுஞ்சாலை
இராஜா அண்ணாமலைபுரம்
சென்னை - 600 022

தி.க.மே.ந.க.எண்.அ20233/2020

நாள். 22.09.2020

அய்யா,

பொருள்: பெருநகர சென்னை மாநகராட்சி திடக்கழிவு மேலாண்மை துறை - தாம்பரம், பல்லாவரம் மற்றும் செம்பாக்கம் நகராட்சிகளில் சேகரமாகும் மக்காத குப்பைகளை (Dry Waste) பெருங்குடி / கொடுங்கையூர் குப்பை கொட்டும் வளாகத்தில் கட்டணமின்றி கொட்டுவதற்கு அனுமதி அளிப்பது - சம்மந்தமாக.

- பார்வை
1. தி.க.மே.ந.க.எண்.அ20233/2020, நாள்.23.01.2020
 2. தி.க.மே.ந.க.எண்.அ20233/2020, நாள்.06.02.2020
 3. நகராட்சி நிர்வாக ஆணையர் அவர்களின் கடிதம் எண்.ந.க.எண்.257/2020, நாள்.19.09.2020

பார்வை 1ல் கண்டுகொள்ளவாறு, பெருநகர சென்னை மாநகராட்சி பெருங்குடி குப்பை கொட்டும் வளாகத்தில் தாம்பரம், பல்லாவரம் மற்றும் செம்பாக்கம் நகராட்சிகளில் சேகரமாகும் 105 மெட்ரிக் டன் மக்காத குப்பைகளை கொட்டுவதற்கு நகராட்சி நிர்வாக ஆணையர் அவர்கள் கேட்டுக்கொண்டதற்கிணங்க மூன்று மாதகாலத்திற்கு கொட்டுவதற்கு அனுமதிக்கப்பட்டது.

மேற்படி நகராட்சிகளின் குப்பைகளை பெருங்குடி குப்பை கொட்டும் வளாகத்தில் அனுமதிக்கப்பட்ட காலம் 27.04.2020 உடன் முடிவடைந்த நிலையில், நகராட்சி நிர்வாக ஆணையர் அவர்களுக்கு அனுப்பி உள்ள 06.08.2020 நாளிட்ட பார்வை 2ன் உள்ள கடித்தின்படி மேற்படி நகராட்சியில் சேகரமாகும் குப்பைகளை பெருநகர சென்னை மாநகராட்சி, பெருங்குடி குப்பைகொட்டும் வளாகத்தில் 20.08.2020 முதல் குப்பை கொட்டுவதை நிறுத்துமாறு கேட்டுக்கொள்ளப்பட்டது.

இந்நிலையில் நகராட்சி நிர்வாக ஆணையர் அவர்கள் பார்வை 3ல் உள்ள கடிதத்தில் பல்லாவரம், வேங்கடமங்கலத்தில் உயிரியல் அகழ்வாய்வு மூலம் அப்புறப்படுத்திட நடவடிக்கை எடுக்கப்பட்டுவருவதாகவும், தினசரி சேகரமாகும் 100 மெட்ரிக் டன் மக்காத குப்பைகளை Incineration மூலம் எரியூட்ட அனுமதி பெறப்பட்டு, நடவடிக்கை எடுக்கப்பட்டு வருவதாகவும், தற்போதைய அசாதாரண சூழ்நிலையை கருத்தில் கொண்டும் தேசிய பகமை ஆணையத்தின் ஆணையினை செயல்படுத்த வேண்டியதன் அவசியம் கருதியும், தாம்பரம்,

7

பல்லாவரம், செம்பாக்கம் மற்றும் பம்மல் நகராட்சி திடக்கழிவுகளை கொடுங்கையூர் குப்பை கொட்டும் வளாகத்தில் கட்டணமின்றி கொட்டுவதற்கு அனுமதி கோரியுள்ளார்கள்.

எனவே, தாம்பரம், பல்லாவரம், செம்பாக்கம் மற்றும் பம்மல் நகராட்சிகளில் இசைபி சேகரமாகும் மக்காத திடக்கழிவுகளை அக்டோபர், நவம்பர் மற்றும் டிசம்பர் ஆகிய மூன்று மாநகாலத்திற்கு மட்டும் எவ்விதகட்டணமின்றி கொடுங்கையூர் குப்பை கொட்டும் வளாகத்தில் கொட்டுவதற்கு அனுமதி அளிக்கப்படுகின்றது.

ஒப்பம்/- நாள்: 22.09.2020
ஆணையர்

உண்மைநகல்//உத்தரவுப்படி//அனுப்பப்படுகிறது

நகல் :

1. ஆணையர் தாம்பரம் நகராட்சி
2. ஆணையர் பல்லாவரம் நகராட்சி
3. ஆணையர் செம்பாக்கம் நகராட்சி
4. ஆணையர் பம்மல் நகராட்சி
5. கீழ்க்கண்ட அலுவலர், அனைத்துமேல்
மேல் அலுவலர் அலுவலர்.

மேற்பார்வை பொறியாளர்(திகமே)

பல்லவபுரம் நகராட்சி ஆணையாளர் அவர்களின் செயல்முறை உத்திரவு,
முன்னிலை: திரு.செ. மதிவாணன், எம்.ஏ.



8

ந.க.எண்: 2461/2020/ எச்1

நாள்: 27.07.2020

பொருள்: பல்லவபுரம் நகராட்சி - பொது சுகாதாரம் பிரிவு - உலர் கழிவுகளை அப்புறப்படுத்த 'டாரஸ்' வாகனங்கள் மூலம் வாடகை ஒப்பந்தம் முறையில் - பணி செய்ய உத்திரவு வழங்கப்படுகிறது.

- பார்வை: 1. நிர்வாக அனுமதி நாள்: 30.06.2020.
2. ஒப்பந்தப்புள்ளி கோரிய நாள்: 22.07.2020
3. தனி அலுவலர் முன் அனுமதி நாள்: 22.07.2020

உத்திரவு-

பல்லவபுரம் நகராட்சி பொது சுகாதார பிரிவில் உலர் கழிவுகளை அப்புறப்படுத்த 'டாரஸ்' (ஒட்டுனருடன்) வாகனம் வாடகைக்கு ஒப்பந்த முறையில் பணி செய்ய, வரப்பெற்ற ஒப்பந்தப்புள்ளிகளில் குறைந்த ஒப்பந்தப்புள்ளியை வழங்கிய M/S. S.R.I Blue Metals, 75, Pillaiyarkoil Street, Kannadapalayam, West Tambaram, Chennai-600045, என்ற நிறுவனத்தின் ஒப்பந்தப்புள்ளியை ஏற்று 28.07.2020 முதல் 27.10.2020 வரை மூன்று மாதங்கள் பணி செய்ய (ஒரு நடைக்கு ரூ.2880/- வீதம்) இதன் மூலம் உத்திரவிடப்படுகிறது.

வ. எண்	பணியின் விவரம்	பணியின் காலம்
1.	உலர் கழிவுகளை அப்புறப்படுத்த 'டாரஸ்' வாகனங்கள் வாடகை ஒப்பந்த முறையில் பணி செய்ய	3 மாதம்

- இவ்வுத்திரவில் குறிப்பிட்ட பணி காலத்திற்குள் பணியினை செய்து முடிக்க வேண்டும்.
- ரூ.20/- மதிப்புள்ள ஒப்பந்த பத்திரத்தில் முத்திரைதாள் ஒப்பந்த பத்திரம் வழங்க வேண்டும்.
- இப்பதிவேட்டில் துப்புரவு ஆய்வர்கள் / அலுவலர் கையொப்பமிட்டு பட்டியல்கள் வழங்கப்படும்.

பெறுநர்:

M/S. S.R.I Blue Metals,
75, Pillaiyarkoil Street,
Kannadapalayam,
West Tambaram,
Chennai-600045

நகல்:

சம்மந்தப்பட்ட சுகாதார ஆய்வர்,
பல்லவபுரம் நகராட்சி உரிய நடவடிக்கைகாக,
சுகாதார ஆய்வர், பல்லவபுரம் நகராட்சி.

21/7/2020
M. சீனி
27.7.2020
ஆணையர்
பல்லவபுரம் நகராட்சி

பல்லவபுரம் நகராட்சி ஆணையாளர் அவர்களின் செயல்முறை உத்திரவு,
முன்னிலை: திரு.சி. மதிவாணன், எம்.ஏ.

ந.க.எண்:7747/209/ எச்1

நாள்: 19.08.2020

பொருள்: பல்லவபுரம் நகராட்சி - பொது சுகாதாரம் பிரிவு - உலர் கழிவுகளை அப்புறப்படுத்த 'டாரஸ்' வாகனங்கள் மூலம் வாடகை ஒப்பந்தம் முறையில் - பணி செய்ய உத்திரவு வழங்கப்படுகிறது.

- பார்வை: 1. நிர்வாக அனுமதி நாள்: 31.07.2020.
2. ஒப்பந்தப்புள்ளி கோரிய நாள்: 19.08.2020
3. தனி அலுவலர் முன் அனுமதி நாள் 19.08.2020

உத்திரவு-

பல்லவபுரம் நகராட்சி பொது சுகாதார பிரிவில் உலர் கழிவுகளை அப்புறப்படுத்த 'டாரஸ்' (ஒட்டுனருடன்) வாகனங்கள் வாடகைக்கு ஒப்பந்த முறையில் பணி செய்ய, வரப்பெற்ற ஒப்பந்தப்புள்ளிகளில் குறைந்த ஒப்பந்தப்புள்ளி வழங்கிய M/S. SRM ENTERPRISES, NO,2/693,LEELAVATHI NAGAR, SENNEERKUPPAM,POONAMALLEE, CHENNAI - 600 056. என்ற நிறுவனத்தின் ஒப்பந்தப்புள்ளியை ஏற்று பணி செய்ய (ஒரு நடைக்கு ரூ.6000/- வீதம்) இதன் மூலம் உத்திரவிடப்படுகிறது.

வ. எண்	பணியின் விவரம்	பணியின் காலம்
1.	உலர் கழிவுகளை அப்புறப்படுத்த 'டாரஸ்' வாகனங்கள் வாடகை ஒப்பந்த முறையில் பணி செய்ய	3 மாதம்

- இவ்வுத்திரவில் குறிப்பிட்ட பணி காலத்திற்குள் பணியினை செய்து முடிக்க வேண்டும்.
- ரூ.20/- மதிப்புள்ள ஒப்பந்த பத்திரத்தில் முத்திரைதாள் ஒப்பந்த பத்திரம் வழங்க வேண்டும்.
- இப்பதிவேட்டில் துப்புரவு ஆய்வர்கள் / அலுவலர் கையொப்பமிட்டு பட்டியல்கள் வழங்கப்படும்.

பெறுநர்:

SRM ENTERPRISES,
NO,2/693,LEELAVATHI NAGAR,
SENNEERKUPPAM, POONAMALLEE,
CHENNAI-600056.

ஆணையர்
பல்லவபுரம் நகராட்சி

19/8/2020 M. 788/19.8.2020

நகல்: சம்மந்தப்பட்ட சுகாதார ஆய்வர்,
பல்லவபுரம் நகராட்சி உரிய நடவடிக்கைகாக.
நகல்: சுகாதார ஆய்வர், பல்லவபுரம் நகராட்சி.

Received
J. Senthil Kumar

**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
AT CHENNAI**

O. A. No.191 of 2020

REPORT BY 7th RESPONDENT

**M/s. P. SRINIVAS (828/1994).
N.K. PONRAJ (2263/2009).
R. PURUSHOTHAMAN(253/2011**

COUNSEL FOR 7th RESPONDENT

Mobile No. 94862 04469